

ACT No. XX OF 1925.

PASSED BY THE INDIAN LEGISLATURE.

(Received the assent of the Governor General on the
11th September, 1925.)

An Act further to amend the Code of Civil Procedure, 1908.

V of 1908
WHEREAS it is expedient further to amend the Code of Civil Procedure, 1908, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Code of Civil Procedure Short title.
(Amendment) Act, 1925.

V of 1908.
2. To clause (i) of the proviso to sub-section (I) of section 60 Amendment of section 60, Act V of 1908. of the Civil Procedure Code, 1908, the following proviso shall be added, namely:—

II of 1912.
“ Provided that where the decree-holder is a society registered or deemed to be registered under the Co-operative Societies Act, 1912, and the judgment-debtor is a member of the society, the provisions of sub-clauses (i) and (ii) shall be construed as if the word ‘twenty’ were substituted for the word ‘forty’ wherever it occurs and the word ‘forty’ for the word ‘eighty’.”

Price 1 anna or 1½d.]

MGIPC—L—I-62 & 63—23-10-25—7,500.